

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE DR. JUSTICE A.K.JAYASANKARAN NAMBIAR
&
THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Monday, the 26th day of February 2024 / 7th Phalguna, 1945
CRL.A NO. 172 OF 2014

SC 867/2012 OF SPECIAL ADDITIONAL DISTRICT COURT (MARADU CASES), KOZHIKODE
APPELLANT/ACCISED NO.8

K.C. RAMACHANDRAN

KUNNUNNAKARA P. O. KOZHIKODE

RESPONDENT:

THE STATE OF KERALA, REPRESENTED BY THE PUBLIC PROSECUTOR, HIGH
COURT OF KERALA, ERNAKULAM.

This Criminal appeal having come up for orders on 26.02.2024 along with connected cases upon perusing the appeal and this Court's judgment dated 25.01.2024 and upon hearing the arguments of SRI. B.RAMAN PILLAI, Senior Advocate, along with M/S. K.M.Ramadas, Arun Bose, K. Viswan, Advocates for the appellant and of PUBLIC PROSECUTOR for the respondent, the court on the same day passed the following:



DR. A.K.JAYASANKARAN NAMBIAR, J.

&

DR. KAUSER EDAPPAGATH, J.

Crl.A.NOS.172, 174, 176, 177, 178, 179, 180, 339
& 403 OF 2014 & CRA.(V).NO.571 OF 2015

Dated this the 26th day of February, 2024

ORDER

Dr. A.K. Jayasankaran Nambiar, J.

Accused Nos.1 to 7, 10, 11 and 18 are produced in person. Accused No.12 is produced through video conferencing. Accused No.8, who is on parole is also present. The reports from the Jail Authorities, Probation Officers and Psychologists have been received.

2. We have heard accused Nos.1 to 8, 10 to 12 and 18 on the question of sentence. The learned counsel for the accused as also the Special Public Prosecutor submit that they should be given copies of the reports furnished and also that they be given some time to argue on the question of sentence. Taking note of the above request, we direct the Registry to furnish photocopies of the reports obtained in relation to the various accused to counsel for the appellants as also the learned Special Public Prosecutor. Accused Nos.1 to 7, 10, 11 and 18 shall be remanded to the District Jail, Ernakulam till tomorrow

[27.02.2024]. The Jail Superintendent shall produce accused nos.1 to 7, 10, 11 and 18 before this Court at 10.15 a.m. tomorrow. Accused No.8 will be personally present before this Court tomorrow.

Post tomorrow [27.02.2024] for hearing the learned counsel for the appellants and the learned Special Public Prosecutor on sentence.



Sd/-
DR. A.K.JAYASANKARAN NAMBIAR
JUDGE

Sd/-
DR. KAUSER EDAPPAGATH
JUDGE

prp/26/2/24